08-02-2023 Regarding rescue of Labourers trapped in Tajikistan.-laid MATTERS UNDER RULE-377 Rudy, Shri Rajiv Pratap Labour Laws

Title: Regarding rescue of Labourers trapped in Tajikistan.-laid

SHRI RAJIV PRATAP RUDY (SARAN): Several media reports have brought out that many labourers from Bihar have been trapped in Tajikistan, bound in contractual work, under appalling work conditions. As per information available in the media, these labourers are contract workers in Tajikistan who have been subjected to acutely deplorable living conditions. The contract of the workers is with an Indian placement company which is affiliated with a Tajikistan-based company. The company they are affiliated with has unilaterally increased their working hours to 14 hours a day without any commensurate increase in wages. Additionally, the labourers have also claimed that they are provided with inadequate and often unsafe and contaminated food. Many of these labourers have fallen ill. Some estimates say that there are close to 50 labourers from Bihar currently waiting to be rescued but in the absence of reliable information the numbers could be much more.

I request the Government to provide detailed information on the exact number of labourers trapped in Tajikistan, their name and home districts in Bihar. I also request that they be rescued and transported back home safely to their families at the earliest.